

**Central Administrative Tribunal**  
**Principal Bench, New Delhi**

(Through video conferencing)

**Item No. 4**

07.12.2020

CP No. 242/2020  
OA No. 538/2020  
MA No. 696/2020

Present: Mr. Y. Rajagopala Rao, counsel for applicant  
Mr. C. Bheemanna, counsel for respondents

It is rather unfortunate that the respondents have shown scant respect for adjudication undertaken by this Tribunal. Such a course would result in weakening of the judicial system in general, and the Tribunal system in particular. We express our deep displeasure in the manner the respondents have conducted in themselves in the matter, and we prima facie feel that there is violation of the orders. If the same tendency continues, the days are not far when any sensible person thinks twice before accepting any assignments.

2. The learned counsel for the Respondents seeks time. Though it would have been a case for issuance of notice to respondent no. 1 straightway, we grant two weeks' time to the learned counsel for the respondents to inform us about the steps taken.
  
3. Post on 21.12.2020.

**(A.K. Bishnoi)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

sunil/jyoti/Mbt/dsn